

कार्यालय जिला एवं सत्र न्यायाधीश, बैतूल (म.प्र.)

क्रमांक २५५६/ई-कोर्ट/2018

बैतूल दिनांक 16/08/2018

प्रतिलिपि यथा निर्देशित :-

1. प्रधान न्यायाधीश, कुटुम्ब न्यायालय बैतूल।
2. श्री अनिल कुमार गुप्ता, विशेष न्यायाधीश, (एट्रोसिटी) बैतूल।
3. प्रथम/द्वितीय अपर जिला एवं सत्र न्यायाधीश, बैतूल/मुलताई/भैसदेही
(श्री कमलेश कुमार इटावदिया/कुमारी प्रतिभा साठवणे/श्री महेन्द्र कुमार त्रिपाठी/
श्री सचिन कुमार घोष/श्री हरप्रसाद बंशकार/श्री कृष्णदास महार।
4. श्रीमति रेखा आर. चंद्रवंशी, मुख्य न्यायिक दण्डाधिकारी, बैतूल।
5. व्यवहार न्यायाधीश वर्ग-1, बैतूल/मुलताई.
श्रीमति अनिता खजुरिया/श्री गौतम सिंह मरकाम/श्रीमति सीता कनोजे)
6. व्यवहार न्यायाधीश वर्ग-2, बैतूल/मुलताई/भैसदेही/आमला.
(श्रीमति सुनीता ताराम/ सुश्री विजयश्री राठौर/श्रीमति कमला गौतम/
सुश्री साहंगी ब्रम्हे/श्रीमति रंजीताराव सोलंकी/श्रीमति मंजुषा टेकाम/
श्री विनोद अहिरवार/श्री धर्मेन्द्र खंडाईत/ श्रीमति मीना शाह)
7. निज सहायक, न्यायालय- जिला एवं सत्र न्यायाधीश, बैतूल।
8. जिला जेल बैतूल/उपजेल मुलताई।

की ओर माननीय रजिस्ट्री का ज्ञापन पृष्ठांकन क्रमांक Reg.(IT)
(SA)/2018/1176, Jabalpur Date 14.08.2018 की छायाप्रति संलग्न कर लेख है कि
विडियो कान्फ्रेंसिंग सुविधा का उपयोग दिनांक 15.11.2018 से सभी अंडर ट्रायल प्रकरणों में
आरोपीगण की उपस्थिति/साक्ष्य के संबंध में माननीय रजिस्ट्री द्वारा दिये गये निर्देशों का
पालन किये जाने का कष्ट करें।

जिला रजिस्ट्रार

कार्या.-जिला एवं सत्र न्यायाधीश
बैतूल (म.प्र.)



HIGH COURT OF MADHYA PRADESH

PRINCIPAL SEAT – JABALPUR

No. Reg(IT)(SA)/2018/

Jabalpur, Dated:-.....

:: MEMO::

To,

1. The Additional Chief Secretary, Jail Department,
Room No. 130, First Floor Mantralay, Vallabhavan,
Bhopal- 462016
2. The Director General of Jails,
Old Jail, Jahangirabad, Jail Headquarter,
Bhopal - 462008
3. The Principal Secretary,
Law & Legislative Affairs Department,
Government of Madhya Pradesh
Vindyachal Bhawan, Bhopal
Bhopal- 462011

Sub: Regarding to stop the movement of Jail inmates and under trials
between Jail / Sub Jail & Court Complexes

Ref: This Registry memo no. Reg(IT)(SA)/2018/1026, dated: 19.07.2018.

Under the subject cited and with reference to above, it is to inform that Hon'ble the Chief Justice vide order dated: 14.08.2018 has been pleased to direct that the time extension be given for next 03 months at places / sites where there is requirement of additional video conferencing units and VC setup and at locations / sites where video conferencing units are there and does not require any more number of VC units then at such places the video conferencing is to be conducted on regular basis and from 15th November, 2018 onwards the video conferencing shall be made compulsory between Jails / Sub-Jails and Court Complexes and no movement of undertrials / Jail inmates between Jails / Sub-Jails and District Courts & Tehsil Courts complexes shall be made by the respective authorities.

Therefore, please process the matter accordingly.

(ARVIND KUMAR SHUKLA)
REGISTRAR GENERAL

Jabalpur, Dated: 14/8/2018

No.Reg(IT)(SA)/2018/1176

Copy to:

1. The Chief Secretary, Government of Madhya Pradesh , Vallabh Bhawan, Bhopal for kind information and necessary action.
- ✓ 2. All the District and Sessions Judges, in the State of Madhya Pradesh for kind information and necessary action.

(ARVIND KUMAR SHUKLA)
REGISTRAR GENERAL